

ITEM NO.19

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 30754/2024

[Arising out of impugned final judgment and order dated 22-11-2024 in WRITC No. 33687/2021 passed by the High Court of Judicature at Allahabad]

DINESH AHUJA @ CHINU & ANR.

Petitioner(s)

VERSUS

INDRAJEET AHUJA

Respondent(s)

(FOR ADMISSION

IA No. 298260/2024 - EXEMPTION FROM FILING O.T.)

Date : 03-01-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) Mr. Vivek Gupta, AOR
Mr. Mrinmay Bhattmewara, Adv.
Mr. Ankit Verma, Adv.
Mr. Govind Gupta, Adv.

For Respondent(s)
Mr. Jitendra Mohan Sharma, Sr. Adv.
Mr. Manvendra Pratap Singh, Adv.
Mr. Akshat Sharma, Adv.
Mr. Amrit Pradhan, Adv.
Mr. S. Gowthaman, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Mr. S. Gowthaman, learned counsel, has put in
appearance on behalf of the sole respondent, on caveat.

We have heard learned counsel for the
petitioners and Mr. Jitendra Mohan Sharma, learned
senior counsel appearing for the sole respondent.

As an interim measure, it is provided that the petitioners shall vacate the residential portion occupied by them on the ground floor of the residential building on or before 31.03.2025 subject to their furnishing usual undertaking before this Court within four weeks from today. However, the eviction from the shop in occupation and possession of the petitioners shall remain stayed.

In the meantime, respondent may file counter affidavit within six weeks.

List the matter in the first week of April, 2025.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER